

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.18
TO BE ANSWERED ON 15.12.2017

Polluting Units

18. SHRI VENKATESH BABU T.G.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) has directed the State Governments to shut down large number of polluting units in the country;
- (b) if so, the details thereof, State/ UT-wise;
- (c) whether State Governments have taken any steps on the directives issued by the CPCB;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) & (e) The Central Pollution Control Board (CPCB) issues directions to the State Pollution Control Boards / Pollution Control Committees under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and directly to the polluting units under Environment (Protection) Act, 1986 in case of violation of laid down statutes are reported after due process. Generally, CPCB does not issue directions to the State Governments directly. A total number of 508 closure directions have been issued to the Gross Polluting Industries operating in the main stem of river Ganga during the period December, 2015 to 13th December, 2017. Further, a total number of 120 closure directions have been issued to the polluting industries under Environment (Protection) Act, 1986, during the period April 2017 to 13th December, 2017. Assistance of State Government entities is sought wherever required.
